

(b) whether any of the municipalities had paid their contribution to this scheme; and

(c) when the scheme will be taken up?

**The Minister of Health (Dr. Sushila Nayar):** (a) Details of a comprehensive water supply scheme for Telli-cherry and Cannanore which includes water supply scheme for Mahe (Pondicherry) are still awaited.

(b) and (c). Information has been called for from the State Governments and will be laid on the table of the Sabha in due course.

**State Housing Ministers' Conference at Srinagar**

**3236. Shri Kanakasabai:** Will the Minister of Works and Housing be pleased to state:

(a) whether it is proposed to hold a conference of State Housing Ministers at Srinagar in June, 1965; and

(b) if so, the proposed agenda of the conference?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) Yes.

(b) The agenda is still to be finalised. The main items for consideration at the Conference would, however, be the proposals for integration of urban housing schemes, speeding up of land acquisition proceedings, establishment of the Central Housing Board, and the provisions made by the States/Union Territories for Social Housing Schemes in their Fourth Five Year Plans.

**Pay scales of Doctors**

**3237** { **Shri Dinen Bhattacharya:**  
**Dr. Ranen Sen:**

Will the Minister of Finance be pleased to state:

(a) whether the Das Commission's recommendations on the pay scales for various categories of Central Government Doctors have been uniformly implemented; and

(b) if so, the details thereof?

**The Minister of Finance (Shri T. T. Krishnamachari):** (a) and (b). The Jagannadha Das Commission's recommendations on the pay scales for Doctors affected various grades of staff employed under several Ministries including Ministries of Health, Defence and Railways. Information regarding their implementation is being collected and will be laid on the Table of the House in due course.

**Allotment of Government Accommodation**

**3238. Shri S. M. Banerjee:** Will the Minister of Works and Housing be pleased to state:

(a) whether it is a fact that the son of a government employee having Government accommodation when gets the Government employment is entitled to keep the same accommodation allotted to his father though being not eligible for the same;

(b) if so, whether similar facility exists for the wives of the Government employees; and

(c) if not, the reasons therefor?

**The Minister of Works and Housing (Shri Mehr Chand Khanna):** (a) and (b). When a Government servant who has been allotted residential accommodation from the general pool retires from service or dies in service, his/her son, daughter, wife, husband or father is allotted accommodation from the general pool on out-of-turn basis provided that the said relation is a Government servant eligible for general pool accommodation and has been sharing accommodation with the retiring or deceased officer for at least six months before the date of retirement or death.

(c) Does not arise.

**समयोपरि भत्ते के बदले में प्रबन्धनाश**

**3239. श्री श्रींकार लाल बेरवा :** क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने निर्णय किया है कि केन्द्रीय सरकार के कार्यालयों में काम करने